

Central Administrative Tribunal Lucknow Bench Lucknow.

O.A. No. 446/2008

This, the 22nd day of May, 2009.

Hon'ble Dr. A. K. Mishra, Member (A)

Smt. Poonam aged about 28 years widow of late Sri Ramesh Kumar resident of C/o Sri Chandrika Prasad , 548 Pa/45, Dauda Khera, Manak Nagar, Alambagh, Lucknow.

Applicant

By Advocate: Sri R. Tiwari

Versus

1. Union of India through Secretary, Ministry of Health and Family welfare, Govt. of India, New Delhi.
2. Director, Central Council for Research in Ayurveda and Siddha, New Delhi-110054.
3. Incharge- Research Officer, Central Research Institute (Ayurveda) 474/6, Sitapur Road, Lucknow.

Respondents.

By Advocate : Sri B.B.Tripathi for Sri N.K.Agrawal

ORDER (ORAL)

By Hon'ble Shri A.K. Mishra, Member (A)

Heard both sides.

2. Learned counsel for the respondents has filed preliminary objection to the effect that this application suffers from seeking plural relief. In reply, the applicant counsel submits that all reliefs other than the one relating to compassionate appointment are not being pressed by him. Therefore this application will be confined to only the matter relating to the compassionate appointment. He further submits that if a direction is given to the respondent No.3 to dispose of pending representation in the matter of compassionate appointment, his purpose would be served.

3. In the circumstances, the respondent No. 3 is directed to dispose of the pending representation of the applicant in the matter of compassionate appointment within a period of 3 months as per rules and Govt. instructions.

No costs.


(A.K.Mishra)

Member (A)